

**IN THE INCOME TAX APPELLATE TRIBUNAL
'B' BENCH: BANGALORE**

**BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER AND
SHRI PRAKASH CHAND YADAV, JUDICIAL MEMBER**

ITA No. 747/Bang/2024
Assessment Year: 2013-14

Vijay T Kirangandur, No.72, 4 th Main, 10 th Cross, NGEF Layout, Nagarabhavi, Bangalore – 560 072. PAN – AGDPK 4985 F	Vs.	The Pr. Commissioner of Income Tax (Central), Bangalore.
APPELLANT		RESPONDENT

Assessee by	:	Shri Monish Sowkar, Advocate
Revenue by	:	Shri Sridhar E, CIT(DR)

Date of hearing	:	27.03.2025
Date of Pronouncement	:	22.04.2025

ORDER

PER WASEEM AHMED, ACCOUNTANT MEMBER:

This is an appeal filed by the assessee against the order passed by the NFAC, Delhi dated 23/02/2024 vide DIN No. ITBA/REV/F/REV5/2023-24/1061381776(1) for the assessment year 2013-14.

2. The assessee in the present case has moved an application before the Bench requesting to allow withdrawal of the appeal filed by it. At the time of hearing, accordingly, the Id. AY made similar prayer. On the other hand, the Id. DR did not object to the prayer put forth by the assessee.

3. We have seen from the record that the assessee vide letter dated 18th February, 2025 has requested for the withdrawal of the appeal. Accordingly, we allow the assessee to withdraw the appeal. Hence, the appeal filed by the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in court on 22nd day of April, 2025

Sd/-

(PRAKASH CHAND YADAV)
Judicial Member

Sd/-

(WASEEM AHMED)
Accountant Member

Bangalore
Dated, 22nd April, 2025

/ vms /

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore